BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 555 OF 2022

IN THE MATTER OF:

Vijaypal ...Applicant

Versus

State of U.P. ...Respondent(s)

INDEX

S.No.	Description	Pg.No.
1	Response on behalf of District Magistrate, Hapur in Compliance of Hon'ble National Green Tribunal's order dated 15.12.2022 in OA 555/2022	2-4
2	Copy of closure order issued on 12.12.2022 by Uttar Pradesh Pollution Control Board	5
3	Copy of Report submitted by Tehsildar, Dhauala regarding receipt of Notice to M/s Moon Process, Village Partapur, Hapur	6-9

FILED BY

(Prerna Sharma)
District Magistrate
Hapur

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 555/2022

In the matter of:

Vijaypal ...Applicant

Versus

State of U.P. ...Respondent(s)

RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, HAPUR WITH RESPECT TO ORDER DATED 15.12.2022

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the instant matter was registered and taken up by this Hon'ble Tribunal on basis of a complaint received by post with regards to operation of an illegal factory with the name of M/s Moon process behind Power house near Indane Gas Agency at village Partapur, District Hapur, Uttar Pradesh.
2. That, in the said complaint, the applicant has alleged that the said industry is using unapproved fuel such as Medical waste, paper, plastic, polythene, rubber, raxine, tyre, chemical cloth and other toxic chemicals for it boiler. As a result, the entire surrounding land has become infertile and emitted poisonous gases are causing damage to the environment.

3. That, in view of the averments made in the application which raise questions relating to environment arising out of the implementation of the enactments specified in the National Green Tribunal Act, 2010, the Hon'ble Tribunal had taken up the matter on 06.09.2022 and constituted a Joint Committee comprising of representative of District Magistrate, Hapur and the State PCB and to verify the factual position and file an action taken report.
4. That, in compliance of the above-mentioned orders of the Hon'ble Tribual, the Joint Committee carried out site visit on 9.12.2022 and the report of the Joint Committee has been filed in Hon'ble Tribunal by the Regional Officer, Ghaziabad, Uttar Pradesh Pollution Control Board on 13.12.2022 and same has been taken on record in the order dated 15.12.2022 of Hon'ble Tribunal.
5. That, a representative of the District Administration was part of the Joint Committee and signatory of the report filed, thus, the District Magistrate, Hapur agrees to the facts filed in the said report.
6. That the said unit was engaged in manufacture of starched fabric for school bags on job-work and had installed a wood fired boiler having a capacity of 2.0 TPH.

7. That at the time of inspection the unit was found closed and as alleged, besides wood, no other waste material or plastic was found stored for being used as fuel in the boiler.
8. That in view of non-compliance with regards to establishment and operation of the unit without obtaining statutory permissions, the State Board has issued closure order against the said unit vide letter H-85448/C-1/Vayu/G-1199/Bandi Aadesh/2022 on 12.12.2022 and also imposed an environmental compensation of Rs. 10,12,500/-, copy of same is annexed as *Annexure I.* In compliance of said directions, closure of the said unit has been ensured.
9. That in compliance of directions of Hon'ble Tribunal, the notice has been served upon the Project Proponent, M/s Moon Process impleaded as Respondent No. 5 on 28.01.2023. Report of Tehsildar, Dhaulana, Hapur dated 30.01.2023 in this regard is annexed as *Annexure II.*
10. That the District Administration shall comply with directions of the Hon'ble Tribunal in present matter in letter and spirit.

The response of District Magistrate, Hapur may kindly be taken on record.

(Utsav Sharma)
Regional Officer
UPPCB, Ghaziabad

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H35448/C-1/वायु/G-1199/बन्दी आदेश/2022 Date: 12.12.22

सेवा में, **पंजीकृत**

मैसर्स मून प्रोसेसर,
ग्राम प्रतापुर नियर इण्डियन गैस एजेन्सी, पिलखुवा,
हापुड़।

यह कि मैसर्स मून प्रोसेसर, ग्राम प्रतापुर नियर इण्डियन गैस एजेन्सी, पिलखुवा, हापुड़ जो कच्चे माल के रूप में कच्चे माल के रूप में फैब्रिक, स्टार्च का इत्यादि का प्रयोग कर फैब्रिक पर स्टार्च के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–40 के अर्न्तगत एक कम्पनी है।

यह कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 555/2022 में पारित आदेश दिनांक 06.09.2022 के माध्यम से संदर्भित उद्योग के विरूद्ध प्राप्त शिकायत के क्रम में उक्त उद्योग का निरीक्षण उपजिलाधिकारी–धौलाना, हापुड़ के साथ क्षेत्रीय कार्यालय द्वारा दिनांक 09.12.2022 को किया गया। निरीक्षण के दौरान पाया गया कि उद्योग बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल और वायु प्राप्त किये बिना स्थापित/संचालित है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरूद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाईयों को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते है:–

1. यह कि मैसर्स मून प्रोसेसर, ग्राम प्रतापुर नियर इण्डियन गैस एजेन्सी, पिलखुवा, हापुड़ पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है मैसर्स मून प्रोसेसर, ग्राम प्रतापुर नियर इण्डियन गैस एजेन्सी, पिलखुवा, हापुड़ पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मैसर्स मून प्रोसेसर, ग्राम प्रतापुर नियर इण्डियन गैस एजेन्सी, पिलखुवा, हापुड़ द्वारा पर्यावरणीय अधिनियमों की अवहेलना किये जाने के दृष्टिगत मा० एन०जी०टी० के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन्स के आधार पर दिनांक 01.07.2022 से निरीक्षण दिनांक 09.12.2022 तक कुल 162 डिफाल्टर दिवस हेतु रू0 10,12,500/– (रू0 दस लाख बारह हजार पांच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी (वृत्त–1)

प्रतिलिपि :–

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त–1)

कार्यालय तहसीलदार धौलाना

पत्रांकः– 4161 /ना0ना0/2023 दिनांकः– 27.01.2023

प्रभारी अधिकारी (नजारत)
कलैक्ट्रेट हापुड़।

विषयः– मूल आवेदन सं0–555/2022 में विजयपाल बनाम उ0प्र0 राज्य व अन्य शीर्षक से सम्बन्धित व्यक्तियों को नोटिस दिनांक 21.12.2022 नोटिस प्रति सम्बंधित को तामीला कराकर आख्या उपलब्ध कराने के सम्बन्ध में।

महोदया,

कृपया अपने कार्यालय के पत्र संख्या 6572/नाजिर सदर– कलै0 हापुड़/2023 दिनांक 25.01.2023 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत पत्र के साथ संलग्न नोटिस की तामिल कराकर नोटिस की प्रति चाही गयी है। उक्त के क्रम में सादर अवगत कराना है कि तामिला कुरेन्दा श्री सुबोध कुमार ने नोटिस पर अपनी आख्या में अंकित की है जो निम्नवत् है– जिसमें 1 ता 3 तहसील धौलाना से सम्बन्धित नहीं है। व 4 इस प्रकार है–

4-M/s. Moon Process, (Project Proponent) village Partapur, Near Indian Gas Agency (behind powerhouse) Pilakhua disst. Hapur.

– नोटिस की प्रति फैक्ट्री मालिक पर तामिला करायी गयी।

संलग्न :–उपरोक्तानुसारः–

तहसीलदार
धौलाना

6

"By Email"

National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi-110001

Dated: 21.12.2022

No. NGT/Judicial/OA/555-2022/
To

District Magistrate, Hapur
HPDA Scheme, Anand Vihar, Hapur,
Uttar Pradesh-245101
Email: dmhap@nic.in

Sub: Service of Notice dated 21.12.2022 to Project Proponent (M/s Moon Process, village Partapur, near Indian Gas Agency (behind powerhouse), Pilkhua, District Hapur, Uttar Pradesh) in Original Application No. 555/2022 titled "Vijay Pal Vs State of Uttar Pradesh & Ors."-reg.

Sir,

The aforesaid application was listed before the Hon'ble Tribunal on 15.12.2022, when the Hon'ble Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"5. Notice be served on the Project Proponent- M/s Moon Process, village Partapur, near Indian Gas Agency (behind powerhouse), Pilkhua, District Hapur, Uttar Pradesh through the District Magistrate, Hapur and for this purpose notice issued to the Project Proponent be sent to the District Magistrate, Hapur by E-mail for getting service of the same effected on it and sending his report in this regard.

7. List the matter for further consideration on 13.03.2023."

In pursuance of the order dated 15.12.2022 passed by Hon'ble Tribunal, notice dated 21.12.2022, is enclosed with the request to service the notice to Project Proponent (M/s Moon Process, village Partapur, near Indian Gas Agency (behind powerhouse), Pilkhua, District Hapur, Uttar Pradesh) and send the service report.

With regards

21/12/2022

Consultant (Judicial),
National Green Tribunal

Encl: As stated above.

NATIONAL GREEN TRIBUNAL (Principal Bench), New Delhi

Scanned with OKEN Scanner

"BY EMAIL"

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 555 OF 2022
Vijaypal Vs State of Uttar Pradesh & Ors.

To

1. **State of Uttar Pradesh,**
   Through Chief Secretary,
   Government Of Uttar Pradesh,
   101, 'B' Block, Lok Bhawan,
   U.P. Secretariat. Lucknow - 226001,
   Email Address: csup@nic.in (RESPONDENT NO.1)
2. **Chairman, Hapur-Pilkhua Development Authority**
   Preet Vihar, Delhi Road, Hapur-245101, Uttar Pradesh
   Email: hpda_1@rediffmail.com (RESPONDENT NO.2)
3. **District Magistrate, Hapur**
   HPDA Scheme, Anand Vihar, Hapur, Uttar Pradesh 245101
   Email: dmhap@nic.in (RESPONDENT NO.4)
4. **M/s Moon Process**
   (Project Proponent)
   Village Partapur,
   Near Indian Gas Agency (behind powerhouse),
   Pilkhua, District Hapur-245101, Uttar Pradesh (RESPONDENT NO.5)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 15.12.2022 (copy of order, petition and report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

615/80 M h

ADM (H) / नजारत

नि० उ० का० हेतु

जिलाधिकारी
हापुड़
24/01/2023

> **"4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Chairman, Hapur-Pilkhua Development Authority, (3) State PCB, (4) the District Magistrate, Hapur, and (5) the Project Proponent- M/s Moon Process, village Partapur, near Indian Gas Agency (behind powerhouse), Pilkhua, District Hapur, Uttar Pradesh, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 3 has already appeared before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 4 and 5.**
>
> **5. Notice be served on the Project Proponent- M/s Moon Process, village Partapur, near Indian Gas Agency (behind powerhouse), Pilkhua, District Hapur, Uttar Pradesh through the District Magistrate, Hapur and for this purpose notice issued to the Project Proponent be sent to the District Magistrate, Hapur by E-mail for getting service of the same effected on it and sending his report in this regard.**
>
> **6. Reply/response by all the respondents be filed within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.**
>
> **7. List the matter for further consideration on 13.03.2023."**

-******-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 13th March, 2023, at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 15.12.2022.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 21st December, 2022.

Note: *(For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)*

21/12/2022

Consultant (Judicial), NGT

NATIONAL GREEN TRIBUNAL (Principal Bench), New Delhi

8

श्रीमान जी

सुबोध कुमार स० सेवक ने बयान किया कि नोटिस को रजक को पिता जी की मालिक को तामिल करा दी गई

सुबोध कुमार
28-1-2023

नायब नाजिर
सदर कचहरी
28-1-2023

24/01/23